

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

✓ The Secretary to Government,
Department of Law, Justice & Parliamentary Affairs,
Civil Secretariat, UT of J&K,
Jammu.

No.: 1631/RG/48

Dated: 31-1-2022

Subject: Business Reform Action Plan (BRAP) 2020-2021.

Ref: Yours office communication No.: Law-Jud/56/2021-10 dated
17.01.2022.

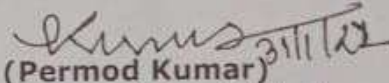
Sir,

With reference to the communication referred above to regarding the subject, I am desired to forward herewith the statement showing the pendency of Commercial Dispute Cases in the designated Commercial Courts of both the UTs of J&K and Ladakh, as on 31.12.2020. Further, it is submitted that in the Hon'ble High Court the matter of such High Value Commercial Disputes (disputes >500 crores) have already been assigned to the Hon'ble Division Bench-I in the roster being issued for both the wings of the Hon'ble High Court.

As such, you are requested to proceed in the matter, accordingly.

Encl: As per letter.

Yours faithfully,


(Permod Kumar)
Joint Registrar(Adm)

31/1/22